

Alleged intrusion of Private Sector power interests

131. SHRIMATI GEETA MUKHERJEE: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state whether Government have taken note of intrusion of private sector power interests under the alibi of "Captive Power Plants" for the mining areas?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): According to the information available, as on 31-3-1978, the total installed capacity of captive generating plants throughout the country is around 2443 MW. The installed capacity of captive generating plants for the mining and quarrying sector, is reported to be only 850 KW i.e. 850 MW. From the foregoing it is evident that the installation of captive power plants in quarrying and mining sector is negligible and hence there is no basis for the fear expressed in the question.

Issue of Advertisements by U.P. State Industrial Development Corporation, Kanpur

132. SHRI JAI NARAIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that U.P. State Industrial Development Corporation, Kanpur, issues advertisements to those local daily newspapers which are published from the districts of Uttar Pradesh and have been approved for the U.P. Government's advertisement by the Directorate of Information and Public Relations Department, U.P.; and

(b) if so, the names of those newspapers and their circulation figures of a publishing day?

THE MINISTER OF INFORMATION AND BROADCASTING & SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). The matter relates to the State

Government. The information is being collected from the concerned State Government and will be laid on the Table of the House in due course.

Press Commission

133. DR. VASANT KUMAR PANDIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Report of the Press Commission was nearing completion when the present Government took charge;

(b) if so, the considerations for hastily accepting the resignations of the members of the Press Commission in January, 1980;

(c) whether the Editors' Guild of India has expressed its dissatisfaction on this action; and

(d) whether a new Press Commission has been appointed; if so, the terms of reference and its personnel?

THE MINISTER OF INFORMATION AND BROADCASTING & SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) The Press Commission was appointed by Government on 29th May, 1978 under the Commissions of Inquiry Act. The Commission was to submit its report by 1st June, 1979. However, the life of the Commission was extended first upto 31st December, 1979 and later on upto 31st March, 1980.

(b) The Chairman of the Press Commission along with other Members tendered their resignations on 14th January, 1980 on the change of Government. These resignations were not accepted hastily, but after due consideration on 28th January, 1980 with a view to re-constitute the Commission with revised and more comprehensive terms of reference.

(c) Yes, Sir.

(d) No, Sir. Suggestions regarding the revised terms of reference of the Press Commission have been invited from the various Press organisations/associations and the revised terms of reference would be finalised after